MP 631/92 in OA 1632/90

03.03.1992

Shri Dwarka Nath Mahajan

...Applicant

Vs.

Union of India

...Respondent

CORAM

Shri J.P. Sharma, Hon'ble Member (J)

For the Applicant
For the Respondent

...Shri Gurmeet Singh

...Shri J.C.Madan, proxy counsel for Shri F.P. Khurana

- Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?

ORDER (ORAL)

(DELIVERED BY SHRI J.P. SHARMA, HON'BLE MEMBER (J)

The learned counsel for the applicant stated that the respondents addressed a letter to their counsel dt.19.2.92 regarding the matter which is subject of the present application and informing their counsel that all the formalities of payment of pensionary benefits to the applicant stand completed.

- 2. The learned counsel for the respondents has also filed a reply which is on record.
- 3. The learned counsel for the applicant, Shri Gurmeet Singh on behalf of the applicant stated that the grievance of the

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stands somewhat satisfied by the aforesaid letter dt.19.2.92 which is being kept on record wherein the pensionary benefits of the applicant, though not paid to the applicant, are in the process of finalisation. In view of this fact, the learned counsel only prays that since the payment of the pensionary benefits has been delayed by the respondents, so only the prayer of paying interest on the pensionary benefits be considered.

- 4. In view of the above, the application is disposed of with the direction that the application has become infructuous in view of the respondents themselves paying the pensionary benefits to the applicant.
- 5. As regards the relief of payment of interest, the learned counsel for the applicant pointed out to an annexure attached to MP 631/92, which is a letter dt.1.5.91 sent by DylSecretary, Pension to the Joint Development Commissioner, Ministry of Textiles in which it is specifically stated that the applicant will be allowed pensionary benefits w.e.f. 14.1.90. The learned counsel for the respondents stressed that it had taken longer time because of communidation with respective departments, which were involved in the grant of terminal benefits to the applicant for verification of service of the applicant etc.

Taking all these facts into account, it appears that the payment of the pensionary benefits has been delayed. In view of this, the respondents are further directed to pay the interest @ 10% p.a. from 1.1.92 till the date of payment. If the applicant is still aggrieved by non payment of dues, then he can come afresh. The respondents are directed to comply with this order preferably within a period of three months from the date of receipt of this order. In the circumstances, the parties to bear their own costs.

(J.P. SHARMA) MEMBER (J) 3.3.1992

AKS